

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 132 OF 2018 &
IA NO. 302 OF 2019

Dated: 28th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Arjun Agarwal
for Mr. Sitesh Mukherjee

Counsel for the Respondent(s) : Mr. Alok Shankar
Mr. Mahip Singh for R-2
Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-3 & R-7
Ms. Swapna Seshadri
Mr. Anand K. Ganesan for R-15

ORDER

(IA No. 302 of 2019 – Delay in filing reply)

The learned counsel, Mr. Alok Shankar, appearing for the second Respondent submitted that, there is a delay of 40 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the second Respondent, as stated above, is placed on record.

In the light of the submission of the counsel for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 132 OF 2018

The counsel appearing for the Appellant and the counsel for the Respondent Nos. 2, 3 & 7 and 15, submitted that, pleadings in this matter are completed and the matter may kindly be listed for hearing.

Submissions of the counsel for the appearing parties, as stated supra, are placed on record.

Respondent Nos. 1, 4, 5, 6, 8 to 14, 16 & 17, though served, are unrepresented.

List this matter for hearing on 10.07.2019, as agreed by the learned counsel appearing for the appearing parties.

(Ravindra Kumar Verma)
Technical Member

vt/mk

(Justice N.K. Patil)
Judicial Member